

4 (A) OA 484/96

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
..	12.8.97	<p>to be withdrawn with a view to pursue the matter with the Railway Board for disposal of Annexure-9/A and remainder at Annexure-10, the present Misc. Application is disposed of with a direction to Respondents that in case the petition dated 9.2.1992 and remainder dated 24.6.1994 are pending before the Railway Board, then the same should be disposed of within a period of 90 days from the date of receipt of the order and the result thereof should be intimated to the applicant within 15 days thereafter.</p> <p>With the above direction M.A.357/97 is disposed of accordingly.</p> <p>Send copies of the order to Respondents and hand over a copy of the order to learned counsel for the petitioner.</p> <p style="text-align: right;">VICE-CHAIRMAN 12/8/97</p>	
4	14 1/98	<p>Learned counsel for the applicant submitted that he does not want to press M.A. 28198 and wants to withdraw. M.A 28198 is disposed of as withdrawn.</p> <p style="text-align: right;">S. J. Am. Vice-chairman 14/1/98</p> <p style="text-align: right;">S. J. Am. Member (Law)</p> <p style="text-align: right;">Received copy of the order by Biswajit 18.08.97</p>	